

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

Uttar Pradesh Court Fees (Payment In Cash) Act, 1975

CONTENTS

- 1. Short Title And Extent
- 2. Insertion Of New Section 25-A In Act No. 7 Of 1870
- 3. Repeal And Saving

Uttar Pradesh Court Fees (Payment In Cash) Act, 1975

An Act to provide for payment of Court fees payable under the Court Fees Act, 1870, in cash in certain circumstances. It is hereby enacted in the Twenty-sixth Year of the Republic of India as follows: 1. Received the assent of Governor on 23.3.1975, and was published in U.P. Gazette, Extra, dated 25th March, 1975.

1. Short Title And Extent :-

(1) This Act may be called the Uttar Pradesh Court Fees (Payment in Cash) Act, 1975. (2) It extends to the whole of Uttar Pradesh.

2. Insertion Of New Section 25-A In Act No. 7 Of 1870 :-

After Section 25 of the Court Fees Act, 1870, the following section shall be inserted, namely-- "25-A. Payment of court-fee in cash.--(1) Notwithstanding anything contained in Section 25, in case of shortage of court-fees stamps of denominations, the court-fee due on a document not exceeding fifty rupees, may be paid in cash to such subordinate officer or clerk of the High Court or of the subordinate court or of the authority or officer receiving the document, as may be specified by such court, authority, or officer, and such subordinate officer or clerk shall grant a receipt for the same which shall be affixed on the document concerned and such affixation shall have the same effect, as if the court-fee of that amount has been duly paid in accordance with this Act. (2) The clerk or the officer receiving the cash in lieu of the court-fee shall deposit it as revenue from judicial stamps under the head "O--30. Stamps and Registration Fee" in the treasury or the bank, as the case may be. (3) The State Government may be general order make rules regarding the maintenance of accounts of the amount so paid in cash. (4) The rules and orders relating to punching and cancellation of court-fee stamps shall mutatis mutandis apply in relation to the receipt referred to in sub-section (1). (5) In the case of court-fee due on a document exceeding fifty rupees, it may, in like circumstances, be paid in cash into the treasury (including a sub-treasury), and on such payment, the officer-in-charge of the treasury shall certify by endorsement on the document, the amount of court-fee so paid in cash, and such endorsement shall have the same effect as if the court-fee has been duly paid in accordance with this Act.

3. Repeal And Saving :-

(1) The Uttar Pradesh Court Fees (Payment in Cash) Ordinance, 1975 (U.P. Ordinance No. 6 of 1975), is hreby repealed. (2) Notwithstanding such repeal, anything done or any action taken, under the said Ordinance shall be deemed to have been done or taken under this Act as if this Act had come into force on January 31, 1975.